

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 496 OF 2018 IN**  
**DFR NO. 930 OF 2018**

**Dated: 25<sup>th</sup> May, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Punjab State Power Corporation Limited** .... **Appellant(s)**  
**Versus**  
**Punjab State Electricity Regulatory Commission & Anr.** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. M. G. Ramachandran  
Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Ms. Anna Malhotra for R-1  
Mr. Deep Rao for R-2

**ORDER**  
**(IA NO. 496 OF 2018)**  
***(Application for condonation of delay in filing appeal)***

Mr. Anand K. Ganesan, Learned Counsel appearing for the Appellant submits that he will be filing affidavit of service during the course of the day. His submission is placed on record.

Ms. Anna Malhotra, Learned Counsel appears on behalf of the first Respondent, prays for four weeks' time to file reply in IA No. 496 of 2018. Her submission is placed on record. She is permitted to file her reply on or before 22.6.2018, after serving copy on the other side, as requested. Thereafter, rejoinder if any, may be filed within two weeks.

List the matter on **17-7-2018**, as agreed by the learned counsel appearing for the parties. In the meantime, affidavit of service be filed.

**(S. D. Dubey)**  
**Technical Member**

tpd/vg

**(Justice N. K. Patil)**  
**Judicial Member**